

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

IN THE MATTER OF:
M/s ASAS Tec Pvt. Ltd.

Item No. 101
CA(CAA)-58/ND/2020

...APPLICANT

Section
Under Section 230-232

Order delivered on 14.09.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

:Mr. Amar Gopal Gambhir, CS

ORDER

Heard the submissions made by the counsel for the applicant. This is a first motion petition. ASAS Tec Pvt. Ltd. is a Transferee Company and the proposal is to amalgamate three Transferors Companies namely:-

- (i) Ummid Solutions Pvt. Ltd.
- (ii) ASAS Tech Solutions Pvt. Ltd.
- (iii) Root Invest Pvt. Ltd.

The applicants have prayed for dispensation with the requirement of convening the meeting of the secured and unsecured creditors since they have obtained their concerned affidavit and placed the same on record.



(Annu)

The counsel has also submitted that the shareholders of all these companies have given their consent by way of affidavit and counsel has prayed for dispensation of the shareholders meetings and also sought for dispensation of publication of notice. Having Heard the submissions made and perusing the paper book the order in this matter is reserved.

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(V.K. Subburaj)
Member (T)

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(P.S.N. Prasad)
Member (J)

(Annu)